

PAYMENT OF GRATUITY (CENTRAL) RULES  
AND REPORT OF CENTRAL COAL MINES  
RESCUE STATIONS COMMITTEE, DHANBAD

of the States and Union territories  
and Metropolitan Council of Delhi  
and for matters connected therewith.

THE DEPUTY MINISTER IN THE  
MINISTRY OF LABOUR AND RE-  
HABILITATION (SHRI BALGOVIND  
VERMA): I beg to lay on the Table—

(1) (i) A copy of the Payment  
of Gratuity (Central) Rules, 1972,  
published in Notification No. G.S.R.  
412(E) in Gazette of India dated  
the 16th September, 1972, under  
sub-section (2) of section 15 of the  
Payment of Gratuity Act, 1972  
[Placed in Library. See No. LT-  
3914/72.]

(ii) A statement (Hindi and Eng-  
lish versions) explaining the  
reasons for not laying the Hindi  
version of the above Notification  
simultaneously. [Placed in Library.  
See No. LT-3914/72.]

(2) A copy of the Annual Report  
(Hindi and English versions) of  
the Central Coal Mines Rescue  
Stations Committee, Dhanbad, for  
the year 1971-72. [Placed in Libr-  
ary. See No. LT-3935/72].

12.18 hrs

#### DELIMITATION BILL\*

THE MINISTER OF STATE IN  
THE MINISTRY OF LAW AND  
JUSTICE: (SHRI NITIRAJ SINGH  
CHAUDHARY): I beg to move for  
leave to introduce a Bill to provide  
for the readjustment of the allocation  
of seats in the House of the People  
to the States, the total number of seats  
in the Legislative Assembly of each  
State, the division of each State and  
each Union territory having a Legis-  
lative Assembly and the Union terri-  
tory of Delhi into territorial consti-  
tuencies for elections to the House of  
the People and Legislative Assemblies

MR. SPEAKER: The question is:

"That leave be granted to intro-  
duce a Bill to provide for the re-  
adjustment of the allocation of  
seats in the House of the People to  
the States, the total number of  
seats in the Legislative Assembly  
of each State, the division of each  
State and each Union territory hav-  
ing a Legislative Assembly and the  
Union territory of Delhi, into  
territorial constituencies for elec-  
tions to the House of the  
People and Legislative Assemblies  
of the States and Union territories  
and Metropolitan Council of Delhi  
and for matters connected there-  
with"

*The motion was adopted.*

SHRI NITIRAJ SINGH CHAU-  
DHARY: I introduce the Bill

12.19 hrs.

#### MOTION RE. INTERNATIONAL SITUATION

THE MINISTER OF EXTERNAL  
AFFAIRS (SHRI SWARAN SINGH):  
Mr. Speaker, Sir, I beg to move:

"That this House do consider the  
present international situation and  
the policy of the Government of  
India in relation thereto."

Sir, most of the important aspects of  
the present international situation  
and Government of India's attitude  
thereto have been mentioned from  
time to time in this House, in the  
other House and outside, and to en-  
able the hon. Members to get more  
time for their speeches, I have no  
intention of making an opening  
speech and I will wind up the debate.  
I commend this Motion for discussion.

\*Published in Gazette of India Extraordinary Part II section 2, dated